

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 3451
ANSWERED ON 24.03.2022
WATER POLLUTION

3451. SHRI RAHUL RAMESH SHEWALE
SHRI CHANDRA SEKHAR SAHU

SHRI GIRISH BHALCHANDRA BAPAT
DR. PRITAM GOPINATHRAO MUNDE

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the names of the States where increased level of water pollution has been recorded in terms of the amount of industrial waste discharged into the rivers/water bodies;
- (b) the effective steps taken to monitor the industrial waste discharged into the water bodies/rivers;
- (c) whether any stringent action has been taken by the Government against the agencies, industries, organisations found responsible for polluting the water bodies; and
- (d) if so, the details thereof and the number of parties held accountable for water pollution during the last three years and the current year so far, State-wise?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI
(SHRI BISHWESWAR TUDU)

(a) to (d) Rivers in the country are polluted due to discharge of untreated and partially treated sewage from cities/towns and industrial effluents in their respective catchments, problems in operation and maintenance of sewage/effluent treatment plants, lack of dilution and other non-point sources of pollution. Rapid urbanization and industrialization have compounded the problem. As per the last report published by Central Pollution Control Board (CPCB) in September 2018, 351 polluted stretches were identified on 323 rivers based on monitoring results in terms of Bio-chemical Oxygen Demand (BOD), an indicator of organic pollution. State-wise details of polluted river stretches are given at **Annexure-I**.

As per the Provisions of Environment (Protection) Act, 1986 and Water (Prevention & Control of Pollution), Act 1974, industrial units are required to install effluent treatment plants (ETPs) and treat their effluents to comply with stipulated environmental standards before discharging into river and water bodies. Accordingly, CPCB, State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) monitor industries with respect to effluent discharge standards and take action for non-compliance under provisions of these Acts.

According to CPCB, there are 2839 Grossly Polluting Industries (GPIs) in the country which are discharging their effluents in various water bodies. Out of total 2839 industries, 2186 industries are operational and 653 industries are self-closed. The number of complying and non-complying units are 2055 and 131 respectively. Action taken against the non-complying units includes issue of show-cause notices to 55 units, issue of closure directions to 56 units and filing of legal cases against 2 units. State/Union Territory (UT) wise compliance status of GPI units in the country is attached as **Annexure-II**.

Steps taken by the Government to stop discharge of industrial effluents into rivers, inter-alia, include issuance of notification of specific discharge standards, revision of the criteria for categorization of industries and issuing directions to all SPCBs/PCCs to adopt the same, issuance of consent to establish/consent to operate by the SPCBs/PCCs, regular and surprise inspections of GPIs for compliance verification against stipulated environmental norms, installation of Online Continuous Effluent Monitoring System (OCEMS) for assessment of effluent quality and compliance status. In addition, the industries are encouraged to reduce their waste water generation by technological advancement, reuse/recycle of wastewater and maintain Zero Liquid Discharge (ZLD) where ever possible.

Besides, in compliance of the orders of National Green Tribunal (NGT) in Original Application No.673/2018 regarding rejuvenation of polluted river stretches in the country, States/UTs are required to implement approved action plans, including those for industrial pollution control, for restoration of the polluted stretches in their jurisdiction as identified by CPCB and published in their report of 2018, within the stipulated timelines. As per the orders of NGT, regular review on implementation of action plans is undertaken in the States/UTs and also at Central level.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 3451 TO BE ANSWERED ON 24.03.2022 REGARDING 'WATER POLLUTION'

S.No.	Name of State/UTs	Name Of Polluted River Stretches	Number
1	Andhra Pradesh	Kundu, Tungabhadra, Godavari, Krishna, Nagavali	5
2	Assam	Bharalu, Borsola, Deepar Bill, Digboi, Kamalpur, PanchnaiBrahamputra, Kharsang, Pagldia, Barak, Baroi Bega, Beki, Bhogdoi, Boginadi, Borbeel, BordoibamBeelmukh, Burhidihing, Dhansiri, Dikhow, Dikrong, Diplai, Disang, Gabharu, Holudunga, Jai Bharali, Jhanji, Kalong, Kapili, Killing, Kohora, Kulsi, Malini, Mora Bharali, Parashali, Puthimari, Ranga, Samaguri, Sankosh, Silsako, Sorusola, Son, Sonai, TengaPukhuri	44
3	Bihar	Sirsia, Farmar, Ganga, Poonpun, Ram Rekha, Sikrahna	6
4	Chhattisgarh	Hasdeo, Kharoon, Mahanadi, Seonath, Kelo	5
5	Daman, Diu and Dadra Nagar Haveli	Damanganga	1
6	Delhi	Yamuna,	1
7	Goa	Sal, Mandovi, Talpona, Assonora, Bicholim, Chapora, Khandepar, Sinquerim, Tiracol, Valvant, Zuari	11
8	Gujarat	Amlakhadi, Bhadar, Bhogavo, Khari, Sabarmati, Vishwamitri, Dhadar, Triveni, Amravati (Tributary Of Narmada), Damanganga, Kolak, Mahi, Shedhi, Tapi, Anas, BalehwarKhadi, Kim, Meshwa, Mindhola, Narmada	20
9	Haryana	Ghaggar, Yamuna	2
10	Himachal Pradesh	Sukhana, Markanda, Sirsa, Ashwani, Beas, Giri, Pabbar	7
11	Jammu & Kashmir	Devika, Banganga, ChuntKol, Gawkadal, Tawi, Basanter, Chenab, Jhelam, Sindh	9
12	Jharkhand	Garga, Sankh, Subarnarekha, Damodar, Jumar, Konar, Nalkari	7
13	Karnataka	Arkavathi, Lakshmantirtha, Malprbha, Tungabhadra, Bhadra, Cauvery, Kabini, Kagina, Kali, Krishna, Shimsha, AsangiNalla, Bhima, Kumardhara, Netravathi, Tunga, Yagachi	17
14	Kerala	Karamana, Bharathapuzha, Kadambayar, Keecheri, Manimala, Pamba, Bhavani, Chitrapuzha, Kadalundy, Kallai, Karuvannur, Kavvai, Kuppam, Kuttiyady, Mogral, Periyar, Peruvamba, Puzhackal, Ramapuram, Thirur, Uppala	21
15	Madhya Pradesh	Chambal, Khan, Kshipra, Betwa, Sone, Gohad, Kolar, Tapi, Bichia, Chamla, Choupan, Kalisot, Kanhan, Katni, Kunda, Malei, Mandakini (Mp), Newaj, Parvati, Simrar, Tons, Wainganga	22
16	Maharashtra	Godavari, Kalu, Kundalika, Mithi, Morna, Mula, Mutha, Nira, Vel, Bhima, Indrayani, Mula-Mutha, Pawana, Wainganga, Wardha, Ghod, Kanhan, Kolar (Mah), Krishna, Mor, Patalganga, Pedhi, Penganga, Purna, Tapi, Urmodi, Venna, Waghur, Wena, Bindusar, Bori, Chandrabhaga, Darna, Girna, Hiwara, Koyna, Pehlar, Sina, Titur, Amba, Bhatsa, Gomai, Kan, Manjeera, Panchganga, Panzara, Rangavali, Savitri, Surya, Tansa, Ulhas, Vaitarna, Vashisti	53
17	Manipur	Nambul, Imphal, Iril, Khuga, Khujairok, Lokchao, Manipur, Thoubal, Wangjing	9
18	Meghalaya	Umkrah, Umshyrpi, Kyrhukhla, Nonbah, Umtrew, Lukha, Myntdu	7
19	Mizoram	Tiau, Tlawng, Tuipui, Tuivawl, Chite, Mat, Saikah, Tuikual, Tuirial	9
20	Nagaland	Dhansiri, Dzuna, Chathe, Dzu, Dzucha, Sano	6
21	Odisha	Gangua, GuradihNallah, Kathajodi, Nandirajhor, Daya, Kuakhai, BanguruNallah, Bheden, Brahamani, Budhabalnaga, Kusumi, Mahanadi, Mangala, Nagavalli, Nuna, Ratnachira, Rushikulya, Sabulia, Serua	19
22	Puducherry	Arasalar, Chunnambar	2
23	Punjab	Ghaggar, Satluj, Kali Bein, Beas	4
24	Rajasthan	Banas, Chambal,	2
25	Sikkim	ManeyKhola, Rangit, Ranichu, Teesta	4
26	Tamil Nadu	Cauvery, Sarabanga, ThirumanimUthar, Vasista, Bhavani, Tambirapani	6
27	Telangana	Musi, Manjeera, Nakkavagu, Karakavagu, Maner, Godavari, Kinnnersani, Krishna	8
28	Tripura	Burigaon, Gumti, Haora, Juri, Khowai, Manu	6
29	Uttar Pradesh	Hindon, Kalinadi, Varuna, Yamuna, Gomti, Ganga, Ramganga, Betwa, Ghaghara, Rapti, Sai, Saryu	12
30	Uttarakhand	Bhela, Dhela, Suswa, Kichha, Kalyani, Ganga, Kosi, Nandour, Pilkhar	9
31	West Bengal	Vindhadhari, Mahananda, Churni, Dwarka, Ganga, Damodar, Jalangi, Kansi, Mathabhanga, Barakar, Dwarakeshwar, Kaljani, Karola, Mayurkashi, Rupnarayan, Silabati, Teesta	17
Grand Total :			351

ANNEXURE-II**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 3451 TO BE ANSWERED ON 24.03.2022 REGARDING 'WATER POLLUTION'**

SPCB/PCC	Total no. of industries	No. of industries closed by the ir own	No. of industries operational	No. of industries complying with environmental standards	No. of industries non-complying with environmental standards	No. of industries against which action is taken for non-complying with environmental standards			
						Show cause notice issued	Closure directions issued	Legal cases filed	Action under process
Andaman & Nicobar	2	0	2	1	1	0	1	0	0
Andhra Pradesh	66	11	55	50	5	2	1	0	2
Arunachal Pradesh	97	8	89	63	26	3	23	0	0
Assam	0	0	0	0	0	0	0	0	0
Bihar	84	34	50	50	0	0	0	0	0
Chandigarh	0	0	0	0	0	0	0	0	0
Chhattisgarh	2	0	2	1	1	0	1	0	0
Daman & Diu and Dadra & Nagar Haveli	0	0	0	0	0	0	0	0	0
Delhi	3	0	3	3	0	0	0	0	0
Goa	0	0	0	0	0	0	0	0	0
Gujarat	25	1	24	20	4	3	0	0	1
Haryana	627	27	600	594	6	0	6	0	0
Himachal Pradesh	0	0	0	0	0	0	0	0	0
Jammu & Kashmir	69	0	69	66	3	3	0	0	0
Jharkhand	45	6	39	5	34	14	10	2	8
Karnataka	4	0	4	4	0	0	0	0	0
Kerala	29	1	28	27	1	0	1	0	0
Lakshadweep	0	0	0	0	0	0	0	0	0
Madhya Pradesh	2	0	2	2	0	0	0	0	0
Maharashtra	4	1	3	3	0	0	0	0	0
Manipur	0	0	0	0	0	0	0	0	0
Meghalaya	2	0	2	2	0	0	0	0	0
Mizoram	0	0	0	0	0	0	0	0	0
Nagaland	0	0	0	0	0	0	0	0	0
Odisha	6	0	6	6	0	0	0	0	0
Puducherry	3	0	3	3	0	0	0	0	0
Punjab	5	0	5	4	1	1	0	0	0
Rajasthan	1	0	1	1	0	0	0	0	0
Sikkim	0	0	0	0	0	0	0	0	0
Tamil Nadu	0	0	0	0	0	0	0	0	0
Telangana	3	1	2	2	0	0	0	0	0
Tripura	0	0	0	0	0	0	0	0	0
Uttar Pradesh	1648	560	1088	1047	41	22	13	0	6
Uttarakhand	64	0	64	60	4	4	0	0	0
West Bengal	48	3	45	41	4	3	0	0	1
Total	2839	653	2186	2055	131	55	56	2	18
